

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 78/TT/2015

Subject : Determination of transmission tariff from COD to 31.3.2019 for
(A) 80 MVAR line reactor of Barh-I (charged as bus reactor) at
Gorakhpur Extn. (Asset-I) (B) 80 MVAR line reactor of Barh-II
(charged as bus reactor) at Gorakhpur Extn. (Asset-II) under
“BARH-TPS II” in Northern Region

Date of Hearing : 23.11.2015

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 Others

Parties present : Shri Jasbir Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri S.S.Raju, PGCIL
Shri S.K.Niranjan, PGCIL
Shri M.M.Mondal, PGCIL
Shri S.K.Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
M/s. Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for Asset-I: 80 MVAR line reactor of Barh-I (charged as bus reactor) at Gorakhpur Extn. and Asset-II: 80 MVAR line reactor of Barh-II (charged as bus reactor) at Gorakhpur Extn. under “Barh-TPS II” in Northern Region from COD to 31.3.2019.
- b) As per investment approval dated 27.12.2011 the instant assets were to be commissioned in 32 months. Accordingly, the scheduled date of completion works out to be 28.8.2014. Asset I and II were commissioned on 4.11.2014 and 2.11.2014 respectively. There was a delay of 2 months in case of both the assets.
- c) RCE has been submitted as on 23.11.2015



2. In response to a query of the Commission regarding the difference in completion cost of around ₹40 lakh between both the assets, (80 MVAR Line Reactor) though they were of same configuration, awarded and commissioned on the same day, the representative of the petitioner submitted that the difference is due to the manner in which both the line reactors are connected to the bus bar and number of other equipments like CT, CVT, ICT etc. associated with it. However, the representative of the petitioner submitted that it shall submit its detailed reply shortly.
3. In response to a query of the Commission regarding time over-run of two months, the representative of the petitioner submitted that the assets were ready for commissioning in time but the associated Barh-Gorakhpur transmission line was not ready due to delay in obtaining forest clearance, ROW issues etc. for which the commissioning of the assets got delayed and was finally commissioned as bus reactor.
4. The representative of the petitioner submitted that the time over-run in the case of instant assets was approved in the 34th Meeting of the Standing Committee of Power System Planning in Northern Region held on 8.8.2014 in the 32nd NRPC Meeting held on September, 2014.
5. The Commission directed the petitioner to make the detailed submission regarding difference in cost of two assets and submit replies to the queries sought vide RoP dated 16.11.2015 on affidavit with copy to respondents by 30.11.2015.
6. The Commission further observed that in case, the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.
7. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

